

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (I.B) No.447/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd October 2017, 10.30 A.M

Name of the Company	Ketan Mehta -Vs ABNM Restaurant Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. KIRAN SHARMA, Pr CS } PETITIONER

23/10/2017

Kiran Sharma

1. Amit k. Mukherjee
Adv.

Debalena Ganguly
Adv.

Amit k. Mukherjee
Adv.

ORDER

Ld. Counsel for the petitioner is present.

Petitioner has filed the bank statement but the same is not certified from the bank. Petitioner is directed to file certified copy of the bank statement within 3 days.

Ld. Counsel for the respondent are present. Vakalatnama which he has filed is defective. He is directed to file Vakalatnama along with Board Resolution within 3 days. Ld. Counsel for the respondent has also prayed that time may be given for reply. Prayer is allowed. Reply may be filed within 3 days.

List on 03/11/2017 for hearing.

Jk

(Jinan K.R.)
Member (J)

Vd

(Vijai Pratap Singh)
Member (J)